

ITEM NO.34

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).4327-4328/2026

[Arising out of impugned final judgment and order dated 27-02-2026 in CRLP No. 33276/2025 27-02-2026 in CRLP No. 33743/2025 passed by the High Court of Judicature at Madras]

ASWATHAMAN

Petitioner(s)

VERSUS

PORKODI & ORS.

Respondent(s)

(IA No. 75437/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 75440/2026 - EXEMPTION FROM FILING O.T. IA No. 75442/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 4326/2026 (II-C)

(IA No. 75413/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 4357-4358/2026 (II-C)

(IA No. 76094/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Gopal Shankarnarayan, Sr. Adv.

Mr. Shourya Dasgupta, Adv.

Mr. Siddharth Venugopal, Adv.

Mr. Vinayaga Vignesh I, Adv.

Mr. S. Parthasarathi, AOR

Mrs. V. Mohana, Sr. Adv.

Mr. P. Sivagurunathan, Adv.

Mr. T. Udayakumar, Adv.

Mr. D. Saravanakumar, Adv.

Mr. M. Riyasudeen, Adv.

Mr. K. Alexpandian, Adv.
Mr. D. Cristoper, Adv.
Mr. Maduraiveeran, Adv.
Mr. S. Dineshkumar, Adv.
Mr. A. Manikandan, Adv.
Mr. K. Dilip, Adv.

For Respondent(s) : Mr. Siddharth Luthra, Sr. Adv.
Mr. Sabarish Subramanian, AOR
Ms. Arpitha Anna Mathew, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Ms. Ruchika Patil, Adv.
Mr. Jahnvi Taneja, Adv.
Mr. Vishal Tyagi, Adv.
Mr. Badhrinathan K.S., Adv.
Ms. Srishti, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Applications seeking exemption from filing certified copy of the impugned judgment and official translation are allowed.
2. Issue notice.
3. Mr. Sabarish Subramanian, learned counsel accepts notice on behalf Respondent Nos. 2 to 4 in SLP (Crl.) Nos. 4327-4328 of 2026 and Respondent Nos. 1 to 3 in SLP (Crl.) Nos. 4326 and 4357-4358 of 2026 and Mr. M.P. Srivignesh, learned counsel accepts notice on behalf of Respondent No.1 in SLP (Crl.) Nos. 4327-4328 of 2026 and Respondent No. 4 in SLP (Crl.) Nos. 4326 and 4357-4358 of 2026.
4. No formal notice need be issued.
5. As prayed, two weeks time is granted to file counter affidavit.

6. In the meantime, there shall be extension of the order of stay of cancellation of bail on the same terms and conditions of bail as allowed by the Trial Court.

7. List on 06.04.2026.

(GULSHAN KUMAR ARORA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR